

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1218/2021

This the 15th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mst. Haaleema Banoo wd/o Mohammad Yousuf Rather r/o Dharam Bagh – Kralpora Tehsil Chadoora District Budgam (Kashmir).

.....Applicant

(Advocate: Mr. M.A.Chashoo)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Industries & Commerce Department, Civil Secretariat, Jammu/Srinagar.
2. Managing Director, J & K Industries Ltd. Srinagar.
3. Senior Manager (P&A), JKI Ltd., Srinagar.
4. Manager, Government Woolen Mills, Bemina (Srinagar).
5. Senior Accounts Officer, Government Bemina Woolen Mills, Srinagar.

.....Respondents

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. Learned counsel for the applicant



submits at the Bar that since the case pertains to Government Woolen Mills, Bemina(Srinagar), this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Government Woolen Mills, Srinagar.



2. Contention of learned counsel for the applicant has force and it is to be accepted. Government Woolen Mills, Srinagar, has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.4.2021.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS